

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 658
ANSWERED ON 4TH FEBRUARY, 2021**

CRIF AND EI&ISC

658. SHRI GANESH SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the salient features of Central Road and Infrastructure Fund (CRIF) and Economic Importance and Inter State Connectivity (EI&ISC) scheme;

(b) the details of Cess collected under CRIF in the country including district Satna, Madhya Pradesh during the last three years;

(c) the details of available unspent balance of previous year's accrual/ allocation and the release of funds/ expenditure incurred for both CRIF and EI&ISC schemes allowed on first-come-first-serve basis during the last three years;

(d) whether it is a fact that CRIF is also earmarked for various infrastructure sectors such as Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure etc.; and

(e) if so, the details thereof along with the details of expenditure incurred thereon in the State of Madhya Pradesh including district Satna during the last three years?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Central Road Fund (CRF) Act, 2000 was amended by the Finance Act, 2018 to the Central Road and Infrastructure Fund (CRIF) Act, 2000 and further, amended by the Finance Act, 2019.

As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The Ministry finalized the criteria for allocation of funds for development of State Roads [for CRIF and Economic Importance and Inter State Connectivity (EI & ISC) Schemes] under the CRIF Act, 2000 in consultation with the Ministry of Finance and circulated the same to all State Governments and Union Territories (UTs) in January, 2020. These criteria inter-alia provides for: -

- i. Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.**
- ii. Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.**
- iii. Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.**
- iv. Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.**
- v. Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.**

- vi. **Permissible excess cost of upto 10 percentage over administratively approved cost.**
- vii. **Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.**
- viii. **Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).**
- ix. **Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.**

(b) The details of Cess collected under CRF/ CRIF in the country (including in district Satna, Madhya Pradesh) during last three years are as follows: -

Amount in Rs. Crore	
Financial Year	Amount
2017-18	83,116.42
2018-19	1,10,847.17
2019-20 (provisional)	1,21,824.32

(c) The total accrual/ allocation of funds and releases made/ expenditure incurred during last three years for State Roads under CRF/ CRIF and EI&ISC schemes along-with the unspent balance available with States/ UTs as on 01.04.2020 are as below:-

(i) CRF/CRIF accrual and release of funds for States: -

Amount in Rs. Crore							
Scheme	Unspent Balance as on 01.04.2020	2017-18		2018-19		2019-20	
		Accrual/ Allocation	Release	Accrual/ Allocation	Release	Accrual/ Allocation	Release
CRF/ CRIF	4,335.49	6,666.13	6,341.72	6,891.00	6,763.97	6,871.49	6,683.03

The releases made under CRF/ CRIF schemes of States on first-come-first-serve basis during a financial year are allowed subject to the condition that the overall release made does not exceed the accrual of funds under CRF/ CRIF scheme of the State during the

year and its unspent balance at any point of time within overall available budgetary allocation for States.

(ii) CRF/CRIF accrual and release of funds for UTs: -

Amount in Rs. Crore							
Scheme	Unspent Balance as on 01.04.2020	2017-18		2018-19		2019-20	
		Accrual/ Allocation	Release	Accrual/ Allocation	Release	Accrual/ Allocation	Release
CRF/ CRIF	1,202.90	98.35	25.40	107.92	20.52	346.91	185.63

Release of funds for UTs are made based on accrual / allocation of funds made for the particular UT during a financial year including funds allocated from available unspent balance of previous years' for the UT. However, release of funds are not made for UTs on first-come-first-serve basis.

(iii) EI & ISC allocation and expenditure to States/ UTs: -

Amount in Rs. Crore						
Scheme	2017-18		2018-19		2019-20	
	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
EI&ISC	759.20*	676.56*	500.00	474.82	466.00	399.98

* During financial year 2017-18 an amount of Rs.120 crore was allocated to National Highways Authority of India (NHAI), which was fully spent.

Release of funds for projects under EI&ISC Schemes are limited to overall allocation of funds available for the schemes during a financial year. The expenditure for Projects implemented through States/ UTs has been allowed to be incurred under these Schemes on first-come-first-serve basis during a financial year irrespective of allocations of funds made for States/ UTs subject to the condition that the total expenditure incurred is within the total available allocation of funds under the schemes.

(d) The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.

(e) Details of Ministry/ Department / Sector-wise funds transferred / amount utilized as per the CRF Act, 2000 amended by the Finance Act, 2016 during 2017-18 were as follows: -

Sr. No.	Name of the Ministry / Department / Sector	Amount Transferred/ Amount Utilised in financial year 2017-18 (Rs. in crore)
1.	Ministry of Road Transport and Highways (for National Highways (NHs) and State Roads under CRF and EI&ISC Schemes)	43,663.00
2.	Department of Rural Development (For Rural Roads)	14,894.00
3.	Ministry of Railways (Railway safety works including construction of road either under or over the railways by means of a bridge, erection of safety works at unmanned rail-road crossings, new lines, gauge conversion projects, electrification of railway lines)	11,375.00
4.	Ministry of Defence (Misc.) (Border / strategic importance roads)	450.00

Details of Ministry/ Department / Sector-wise funds transferred / amount utilized as per the CRIF Act, 2000 amended by the Finance Acts from time to time during financial year 2018-19 and 2019-20 were as follows: -

Amount in Rs. crore			
Sr. No.	Name of the Ministry / Department / Sector	Amount Transferred/ Amount Utilised in financial year 2018-19	Amount Transferred/ Amount Utilised in financial year 2019-20
1.	Ministry of Road Transport and Highways (for National Highways (NHs) and State Roads under CRIF and EI&ISC Schemes)	51,679.23	54,538.65
2.	Ministry of Railways (Railway safety works including construction of road either under or over the railways by means of a bridge, erection of safety works at unmanned rail-road crossings, new lines, gauge conversion projects, electrification of railway lines)	13,000.00	17,250.00
3.	Department of Rural Development (For Rural Roads)	11,129.00	10,000.00
4.	Ministry of Housing and Urban Affairs (Pradhan Mantri Awas	6,505.00	6,853.26

Amount in Rs. crore			
Sr. No.	Name of the Ministry / Department / Sector	Amount Transferred/ Amount Utilised in financial year 2018-19	Amount Transferred/ Amount Utilised in financial year 2019-20
	Yojana)		
5.	Ministry of Drinking Water and Sanitation (Jal Jeevan Mission/ National Rural Drinking Water Mission)	5,391.32	7,750.36
6.	Department of Health and Family Welfare (Pradhan Mantri Swasthya Suraksha Yojana)	3,825.00	3,990.00
7.	Ministry of Power (Integrated Power development Scheme)	3,750.00	5,280.45
8.	Department of School Education and Literacy (Navodaya Vidyalaya Samiti / Kendriya Vidyalaya Sangathan)	2,925.85	8,080.00
9.	Department of Telecommunications (Optical Fibre Cable based network)	2,500.00	4,725.00
10.	Ministry of Defence (Misc.) (Border / strategic importance roads)	1,950.00	2,150.00
11.	Ministry of Petroleum and Natural Gas (Pipeline Project)	1,206.60	1,552.11
12.	Ministry of Shipping (Sagarmala Project)	125.00	200.00
